

ITEM NO.3

COURT NO.7

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SI.A. 38/2016 IN PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S).
28609/2011(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 05/10/2011
IN WPL NO. 1945/2011 PASSED BY THE HIGH COURT OF BOMBAY)

UNION OF INDIA & ORS.

PETITIONER(S)

VERSUS

RAFIQUE SHAIKH BHIKAN & ORS.

RESPONDENT(S)

(FOR CLARIFICATION OF COURT'S ORDER DATED 16.04.2013 AND OFFICE
REPORT)

Date : 26/04/2016 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s)

Mr. Neeraj Kishan Kaul, ASG
Ms. Vibha Datta Makhija, Sr. Adv.
Mr. Bhuvan Mishra, Adv.
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For Respondent(s)

Dr. (Mrs.) Vipin Gupta, AOR

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Mr. Sudhanshu S. Choudhari, AOR
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Mr. Vishal Arun, AOR
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Mr. V. Ramasubramanian, AOR

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Ms. Abha R. Sharma, AOR

Ms. Jyoti Mendiratta, AOR

Ms. Nilofar Khan, AOR

Ms. Puja Sharma, AOR

Ms. Usha Nandini. V, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. NO.38 of 2016 is disposed of in terms of the
signed order.

[VINOD LAKHINA]
COURT MASTER

[ASHA SONI]
COURT MASTER

[SIGNED ORDER IS PLACED ON THE FILE]

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A. NO.38 OF 2016

IN

SPECIAL LEAVE PETITION (CIVIL) NO.28609 OF 2011

UNION OF INDIA & ORS.

...APPLICANTS/
PETITIONERS

VERSUS

RAFIQUE SHAIKH BHIKAN & ORS.

...RESPONDENTS

ORDER

1. I.A. NO.38 of 2016 for clarification of judgment dated 16th April, 2013 passed by this Court in Special Leave Petition (Civil) No.28609 of 2011 has been filed on behalf of the Union of India.

2. Upon hearing Shri Neeraj Kishan Kaul, learned Additional Solicitor General and upon due consideration of the statements made in the I.A. it is clarified that the stipulations regarding the number of PTOs to whom pilgrims are allocated and the minimum number of pilgrims per PTO contained in the judgment of this Court dated 16th April, 2013 in Special Leave Petition (Civil) No.28609 of 2011 are

subject to arrangements with the Kingdom of Saudi Arabia as set out in paragraph 10 of the application.

3. I.A. No. 38 of 2016 is accordingly disposed of.

.....,J.
(RANJAN GOGOI)

.....,J.
(PRAFULLA C. PANT)

NEW DELHI
APRIL 26, 2016